

IN THE COURT OF PRINCIPAL DISTRICT AND SESSIONS JUDGE,
RAMANATHAPURAM.

PRESENT: Thiru.R.Shanmugasundaram, B.Com., L.L.B.,
Principal District and Sessions Judge,
Ramanathapuram.

திருவள்ளூர் ஆண்டு 2052 தமிழ் ஸ்ரீ பிலவ ஆண்டு ஆடி மாதம் 04-ம் நாள் செவ்வாய்கிழமை

Tuesday, the 20th day of July 2021

Cr.M.P.No. 1431 of 2021

(CNR No. TNRM-01-001868-2021)

Hariharasudhan, aged about 20 years, S/o. Saravanakumar, Veeraiyan Kanmai, South SENCHAI, Karaikudi, Sivagangai District.

...Petitioner/ Accused No.2

/vs/

State, through the Inspector of Police,
Rameswaram Town P.S.
in Cr.No. 182/2021

...Respondent/Complainant

For petitioner : Thiru.T.Muneeswaran, Advocate.
For respondent : Thiru.K.N. Karunakaran, Public Prosecutor,

PETITION FILED FOR RELAXATION OF CONDITION U/S 439(1)(b) Cr.P.C.
ORDER

The bail application for relaxation of condition is filed by the Petitioner/Accused in Cr.No. 182/2021 on the file of the respondent police. Notice for the said bail application for relaxation of condition is given to the Learned Public Prosecutor .

The bail application for relaxation of condition is taken for hearing in view of the country wide lock-down announced by the Union Government and the State Government in view of COVID-19 threat perception and hearing of the bail application is made through Microsoft Teams Meet, sitting at open Court and connected through Microsoft Teams platform to connect to both sides counsels through the technology support of the System Officer.

Both sides arguments were heard through Microsoft Teams Meet Call.

The respondent police has filed a case against the petitioner alongwith others in Crime No. 182/2021 under section 399 of Indian Penal Code.

The learned counsel for the petitioner would submit that the petitioner is complying the condition imposed by this Court in CrI.M.P.No.1208 of 2021 to sign before the respondent Police Station daily from 30.06.2021 to till date for the past 21 days. He has further submitted that the petitioner is the bread-winner of his family and therefore the condition imposed by the petitioner may be relaxed.

The learned Public Prosecutor has submitted that petitioner is complying the condition imposed by this Court in CrI.M.P.No.1208 of 2021 to sign before the respondent Police Station daily from 02.07.2021 to till date for the past 19 days regularly. Since the alleged offence against the petitioner is grave in nature, the condition imposed on the petitioner may be modified.

Considering the nature of the offences and also the petitioner was abiding the condition in CrI.M.P.No.1208 of 2021 to sign before the respondent Police Station daily from 02.07.2021 to till date for the past 19 days regularly, this Court is inclined to modify the condition imposed against the petitioner.

In fine, the condition imposed on the petitioner in CrI.M.P.No. 1208 of 2021 is modified as follows:

The petitioner shall appear and sign before the respondent police fortnightly i.e. 1st and 15th working day of every English calendar month at 10.00 a.m. until further orders.

Pronounced by me at open Court this the 20th day of July 2021.

Sd/- R.Shanmugasundaram,
Principal District and Sessions Judge,
Ramanathapuram.

Copy to
The District Munsif-cum-Judicial Magistrate, Rameswaram,
The Public Prosecutor, Ramanathapuram.
The Inspector of Police, Rameswaram Town P.S.
The Advocate concerned.